

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.118 – IA 34 of 2022
In
CP(IB) 300 of 2018

Order under Section 7 IBC

IN THE MATTER OF:

Reliance Commercial Finance Ltd
V/s
Rutika Creations Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..28/03/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Adv.
For the Respondent :

ORDER

IA 34 of 2022

Learned Counsel for the Liquidator is directed to file chronology of dates and events from the initiation of CIRP process and the progress made thereafter with respect to extension granted by the Bench. The details of the minutes of the CoC approving Liquidation process and the progress in Liquidation proceedings till filing of this Application should be filed within one week.

List on 22.04.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**